

[Mr. Speaker]

The questions is:

"That leave be granted to introduce a Bill to continue the Newspapers (Price and Page) Act, 1956".

*The motion was adopted.*

Dr. Keskar: I introduce the Bill.

12.30 hrs.

INDUSTRIAL (DEVELOPMENT AND REGULATION) AMENDMENT BILL\*.

The Minister of Industry (Shri Manubhai Shah): Sir, I beg to move for leave to introduce a Bill further to amend the Industrial (Development and Regulation) Act, 1951.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Industrial (Development and Regulation) Act, 1951."

*The motion was adopted.*

Shri Manubhai Shah: Sir, I introduce the Bill.

12.31 hrs.

INCOME-TAX BILL, 1961.—Contd.

Mr. Speaker: The House will now proceed with further clause-by-clause consideration of the Bill to consolidate and amend the law relating to income-tax and super-tax, as reported by the Select Committee. Time allotted is ten hours out of which 8 hours 10 minutes have already been taken. The time left is one hour and 50 minutes.

Shri Braj Raj Singh (Ferozabad): Sir, I would like to suggest one thing. Immediately after this item the

motion on the flood situation may be taken up because there have been widespread floods all over the country. I suggest that that motion may be taken up at least at 3.30.

Mr. Speaker: We have put it down for 4.00 P.M. There are Supplementary Demands for Grants. They have to be passed. Let us see.

Shri S. M. Banerjee (Kanpur): About the flood situation, Sir, the other day you were kind enough to say that we may sit on another day for an hour or two.

Mr. Speaker: If it is necessary. Let us see.

Shrimati Parvathi Krishnan (Coimbatore): We must have at least four hours for this discussion.

Shri M. R. Masani (Ranchi-East): How much time did you say, Sir, was left for the clause-by-clause consideration of the Income-tax Bill?

Mr. Speaker: One hour and fifty minutes.

Shri M. R. Masani: If I may recall, Sir, three hours were allotted for clause-by-clause consideration of which only 45 minutes have been availed of. We are on clause 12. There are hundreds of clauses in the Bill. I am afraid, we need more time if we are to do justice to the measure.

Mr. Speaker: I find here that the total time allotted was ten hours out of which 8 hours and 10 minutes already been availed of and the balance is only 1 hour 50 minutes.

Shri M. R. Masani: Three hours were kept for the clause-by-clause consideration. That should not be diminished.

Mr. Speaker: More time was taken in the first reading. The time allotted was 7 hours.

\*Published in the Gazette of India Extraordinary Part II—Section 2, dated 28-8-1961.

†Introduced with the recommendation of the President.